

THE FOURTH SCHEDULE

(See section 105)

LIST OF ENACTMENTS REGULATING LAND ACQUISITION AND REHABILITATION AND RESETTLEMENT

1. The Ancient Monuments and Archaeological Sites and Remains Act, 1958 (24 of 1958).
 2. The Atomic Energy Act, 1962 (33 of 1962).
 3. The Damodar Valley Corporation Act, 1948 (14 of 1948).
 4. The Indian Tramways Act, 1886 (11 of 1886)
 5. The Land Acquisition (Mines) Act, 1885 (18 of 1885).
 6. The Metro Railways (Construction of Works) Act, 1978 (33 of 1978).
 7. The National Highways Act, 1956 (48 of 1956).
 8. The Petroleum and Minerals Pipelines (Acquisition of Right of User in Land) Act, 1962 (50 of 1962).
 9. The Requisitioning and Acquisition of Immovable Property Act, 1952 (30 of 1952).
 10. The Resettlement of Displaced Persons (Land Acquisition) Act, 1948 (60 of 1948).
 11. The Coal Bearing Areas Acquisition and Development Act, 1957 (20 of 1957).
 12. The Electricity Act, 2003 (36 of 2003).
 13. The Railways Act, 1989 (24 of 1989).
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STATE AMENDMENTS

Maharashtra

After the Fourth Schedule to the principal Act, the following Schedule shall be added, namely:-

“THE FIFTH SCHEDULE

(See section 105-A)

LIST OF MAHARASHTRA ENACTMENTS REGULATING LAND ACQUISITION IN THE STATE OF MAHARASHTRA

1. The Maharashtra Highways Act (LV of 1955).
2. The Maharashtra Industrial Development Act, 1961 (Mah. III of 1962).
3. The Maharashtra Regional and Town Planning Act, 1966 (Mah. XXXVII of 1966).
4. The Maharashtra Housing and Area Development Act, 1976 (Mah. XXVIII of 1977).”

[Vide Maharashtra Act 37 of 2018, sec. 12 (w.e.f. 26-4-2018).]